

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 39
(IB)-488(ND)/2021

IN THE MATTER OF:

Intec Capital Limited.

.... Petitioner

Vs.

Chitresh Lather.

....Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 30.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Sanjay Mehra, RP

For the PG : Mr. Sagar Thakkar, Proxy, Adv. Sumesh Dhawan,
Adv. Vatsala Kak, Adv. Ankita Bajpai

ORDER

RP appeared through VC and states that he has made several attempts to contact the Personal Guarantor so that he can make his submission for completion of the report.

Mr. Sagar Thakkar, Ld. Proxy Counsel appeared on behalf of the Personal Guarantor and undertakes to make his submissions on behalf of the Personal Guarantor to the RP so as to enable the RP to complete his report.

One last opportunity is given to the Personal Guarantor to make submissions. RP is directed to finalise his report in case he does not receive any comments from the Personal Guarantor within next seven days.

At request and by consent, list the matter on **20.02.2024**.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)